

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
IB-765/ND/2022

IN THE MATTER OF:

DMI Finance Pvt. Ltd.

Vs.

Sandeep Garg

.....Applicant

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 02.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Vipul Ganda, Adv, 2. Ms Avnika Mishra, Adv, 3.
Mr. Ishan Upadhaya, Adv.
For the Respondent : Adv Sumit Sinha

ORDER

Ld. Counsel for the Petitioner is present. Ld. Counsel for Personal Guarantor is present and sought further time to file reply to the affidavit filed by the Petitioner. It is noted that on the last date of hearing i.e. on 29.04.2024 also, the time was sought on behalf of Personal Guarantor to file their reply but till now no reply has been filed by the Personal Guarantor. The last opportunity is being given to the Personal Guarantor to file their reply and bring it on record. List this matter for arguments on **05.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**